

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 552 of 2019**

**IN THE MATTER OF:**

**SREI Equipment Finance Ltd.**

**...Appellant**

**Versus**

**Mr. Prabhakar Nanidraju,  
RP of MIC Electronics Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Shambo Nandy and  
Mr. Akanksha Kaushik, Advocates.**

**For Respondent: Mr. S. Chidambaram, Advocate.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 976 of 2019**

**IN THE MATTER OF:**

**SREI Equipment Finance Ltd.**

**...Appellant**

**Versus**

**Cosyn Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Shambo Nandy and  
Mr. Akanksha Kaushik, Advocates.**

**For Respondent: Mr. Eswara Rao, Advocate.**

**ORDER**  
**(Virtual Mode)**

**14.08.2020** The Learned Counsel for the Respondent submits that he is in containment zone and he is not in a position to argue the Appeal. Therefore, he seeks adjournment in *Company Appeal (AT) (Insolvency) No. 976 of 2019*.

The Learned Counsel for the Appellant has no objection. The Appeals are adjourned. Meanwhile, the Parties are directed to file their Written Submissions, not more than three pages along with the Citations within ten days.

Let the Appeals be fixed on **14<sup>th</sup> September, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Mr. Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

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